

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 41 1993.

DATE OF DECISION 2.6.93

A. Chandrasekharan Applicant (s)

Mr. V. Ramachandran Advocate for the Applicant (s)

Versus

Union of India represented by Respondent (s)  
Secretary to Ministry of Health & Family Welfare  
Dept. of Health, New Delhi and another

Mr. George Poonthottam, AGS&SC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. N. DHARMADAN JUDICIAL MEMBER

The Hon'ble Mr. R. RANGARAJAN ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. To be circulated to all Benches of the Tribunal? NO

## JUDGEMENT

MR. N. DHARMADAN JUDICIAL MEMBER

The applicant filed this application under section 19 of the Administrative Tribunals Act challenging Annexure-B order dated 20.3.91 by which <sup>the</sup> Government has approved the promotion of persons mentioned in the list to Group-A Scientist (Non-medical Scientific and Technical Posts).

2. At the time when the case was taken up for final hearing, learned counsel for respondents produced before us a letter sent to the learned counsel by the Director in which it has been stated that the promotion of the applicant to the level of Scientist-III has been proposed and the proposal is under active consideration of the competent authority and necessary orders in this regard will be issued after getting

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approval from the UPSC and on his promotion he will be entitled to all <sup>amounts and consequential benefits</sup> dues eligible to him.

3. Learned counsel for applicant after perusal of the said letter submitted that the O.A. may be closed after recording the statement. Accordingly, we close the application after recording the above statement and making it clear that orders on the basis of the aforesaid proposal shall be issued as expeditiously as possible, at any rate within three <sup>months</sup> weeks from the date of receipt of a copy of this judgment.

4. There will be no order as to costs.



(R. RANGARAJAN)  
ADMINISTRATIVE MEMBER



(N. DHARMADAN)  
JUDICIAL MEMBER

2.5.93

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